

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)  
IA No.48/2023

Kamal Tiwari

Versus

Union of India and Others

**I N D E X**

| S.No. | Particulars                                                    | Page No |
|-------|----------------------------------------------------------------|---------|
| 1.    | Reply to the OA<br>On behalf of the<br>Respondent No.23        | 1-7     |
| 2.    | Affidavit in support of<br>The Reply                           | 8       |
| 3.    | <b><u>Documents</u></b>                                        |         |
|       | Ann.1 Lease Deed of RIICO                                      | 9-18    |
|       | Ann.2 MSME Registration                                        | 19      |
|       | Ann.3 Certificate/Consent Dated 23.6.2016                      | 20-21   |
|       | Ann.4 Registration & License<br>to work Factory Dated 5.3.2021 | 22      |
|       | Ann.5 SSI Certificate                                          | 23      |
|       | Ann.6 Copy of GST Certificate                                  | 24-26   |
| 4.    | Affidavit in support of<br>Documents                           | 27      |

Place

Dated: /8/2023

  
Counsel for the Respondent No.23  
(SHIV NARAYAN BOHRA/ISKANDH SHARMA)  
ADVOCATES

/

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL

\*\*\*

Original Application No.97/2022 (CZ)  
IA No.48/2023

Kamal Tiwari

Versus

Union of India and Others

Reply on behalf of the  
Respondent No.23 (Oswal  
Transformers Private  
Limited)

**MAY IT PLEASE THIS HON'BLE TRIBUNAL**

Humble respondent No.23 submit reply  
as under: -

1. That the humble respondent has been made party in the aforesaid OA in compliance of the Order dated 25.7.2023 whereby IA for impalement of violators as party has been allowed.
2. That the present OA has been filed inter-alia seeking relief to stoppage of non forest activities, illegal



construction upon forest land, illegal plotting, leveling of forest land and not to discharge untreated effluents and industrial waste in Khasra No.3 and 10 of Nahargarh Wildlife Sanctuary and Eco Sensitive Zone.

3. That application for impleading as party respondent appears to have been filed by the applicant without verifying the facts so far as the humble respondent is concerned.

The humble replying respondent No 23 is a private limited company and manufacturer of Transformer which is completely an assembling unit where a transformer is manufactured using core lamination, winding wire (Aluminum and copper) doing its business at plot no G-678 Industrial Area RIICO. It is important to mention here that answering respondent do not have any discharge from their manufacturing



3

unit/Industry in the form of solid, liquid or gas which could not affect any human being environment or wild life sanctuary. There is no pollution of any kind in this whole process. Apart from this, it is further important to mention that due to this work of answering respondent, there is no danger of any kind of pollution to Narhargarh wild life Sanctuary. The answering respondent further made every possible effort not to violate any kind of act and notifications issued by the state Government and Government of India also. As far as water pollution is concerned, draining even a single drop of dirty water does not spoil from the business premises of answering respondent.

The humble respondent was leased out the Industrial Plot No. G-678 by the RIICO on 13.08.1991 and thereafter the



4

respondent set up the industry and commenced business on 08.10.1992. Respondent was registered as Ministry of Micro, Small and Medium Enterprises (MSME) on 12.3.2021. The Respondent was issued certificate/consent dated 23.6.2016 to operate industry issued by pollution control board, Jaipur (Raj) which clearly state that answering respondent industry is a Green Category industry. Government of Rajasthan issued Registration and License to work a Factory under the prescribed rule-5 on 05.03.2021 which is valid up to march 2026, Certificate of SSI registration issued by Government of Rajasthan (District Industries Centre), Certificate of GST Registration Certificate issued by Govt. of Rajasthan dated 21.1.2020. Photostat Copy of the Lease Deed, MSME Registration, certificate/consent to operate industry issued by pollution



5

control Board Jaipur dated 23.6.2016, Copy of Registration and License to work a factory issued by Government of Rajasthan Dated 05.3.2021, Copy of SSI registration Certificate, Photocopy of the GST Certificate is filed and marked as **Annexure R-1 to R-6** respectively.

6. That unit of answering respondent is not discharging of untreated effluents in Nahargarh Wildlife Sanctuary. The unit of the humble respondent is located at a distant place from the Sanctuary and also a green category unit.
7. That the contents of the OA as stated in Para No.1 to 21 are denied for want of knowledge being not related with the answering respondent No 23 except Para No.3 thereof.



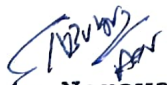
8. That so far as contents of Para No.3 is concerned, it is submitted that the Government of India has issued Gazette Notification on 8.3.2019 by which Eco Sensitive Zone of Nahargarh Wildlife Sanctuary got declared, which cannot be given effect retrospectively. The humble respondent No 23 is running his industry under requisite permission / license / consent of the State Government much prior to the said notification. No new industry has been established by the humble respondent nor expanded of existing industries nor permitted to it within the boundaries of Eco Sensitive Zone. The humble respondent is not discharging any untreated effluent from the unit. The applicant may be directed to submit strict proof to substantiate the allegation of discharging untreated effluent in the Sanctuary.



9. That the aforesaid submissions sufficiently controvert the averments made by the applicant for imploding the respondent as violator / party and as such it is in the interest of justice to consider the same as reply and accordingly dismiss the OA against the respondent.

It is, therefore, most humbly prayed that aforementioned reply may kindly be accepted and taken on record and answering respondent No 23 is further state not doing any non forest activities, and not to discharging untreated effluents and industrial waste in Wildlife Sanctuary and Eco Sensitive Zone and accordingly the OA may kindly be dismissed with costs.

Yours' Humble Respondent  
Through Counsel

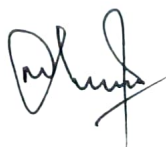
  
{Shiv Narayan Bohra, Iskandh Sharma}

  
Advocates

Enrolment No. R/465/1994

Mobile No. 94140-74734 76658-37411

Email: [advocatesnbohra1969@gmail.com](mailto:advocatesnbohra1969@gmail.com)



BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL  
Original Application No.97/2022 (CZ)  
IA No.48/2023

Kamal Tiwari

**Versus**

Union of India and Others

**AFFIDAVIT IN SUPPORT OF REPLY**

I, Moti Lal Choraria s/o Late Shri Mangilal Choraria aged 66 years, Director of the Oswal Transformers PVT Ltd Through Authorization do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.23 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed reply has been drafted by the counsel under my instructions which is true and correct to the best of my knowledge and belief based on office record and legal advice.

(Deponent)

**VERIFICATION**

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

(Deponent)



ATTESTED

OATH COMMISSIONER  
PRADESH HIGH COURT

*Admitted by  
SRB/S  
AM*

26 AUG 2023

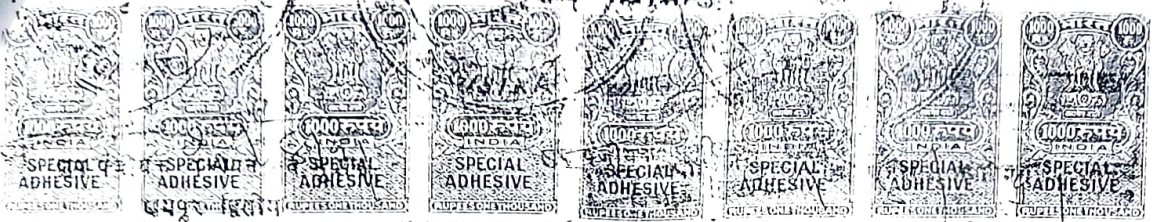
Annex 1

फॉर्म 'सी'

9

राजस्थान स्टेट इण्डस्ट्रियल डवलपमेंट एण्ड इन्वेस्टमेंट

कॉरपोरेशन लिमिटेड



पट्टा समझौता



विशेष करी आयोगिन से, जयपुर

S.P. = PS. 12, 343 / 13/8/91

मूल संख्या G 678

13/8/91 Tuesday

यह पट्टा समझौता आज, दिनांक 13/8/91 को एक हजार नौ सौ 78 के राजस्थान स्टेट इण्डस्ट्रियल डवलपमेंट एण्ड इन्वेस्टमेंट कॉरपोरेशन लि०, जयपुर, जाँ कि एक नियमित निकाय है एवं भारतीय कम्पनी अधिनियम के अन्तर्गत निर्गमित है एवं जिसका पंजीकृत कार्यालय उद्योग भवन, तिलक मार्ग, जयपुर 302005 में है (जिसे आज के बाद से पट्टेदार के नाम से पुकारा जायेगा एवं यह अभिव्यक्ति जब तक इसके ग्रंथ प्रतिकूल न हों, उत्तराधिकारियों एवं समनुदेशितों के लिए प्राह्य होगी।

प्रथम पक्ष एवं

श्री..... सुपुत्र..... उद्ग  
निवासी..... हनुवतरे स्वामित्व वाले प्रतिष्ठान.....  
के स्वामी है।

प्रथम

श्री..... जे.ए.एस. जे.ए.एस. सुपुत्र..... उद्ग  
निवासी..... स्टेशन रोड जयपुर  
श्री..... कुमार डी.ए. सुपुत्र..... उद्ग  
निवासी..... मूरज नगर पश्चिम सिविल लाइन जयपुर  
श्री..... सुभन डफ्तरी सुपुत्र..... उद्ग  
निवासी..... स्टेशन रोड जयपुर  
श्री..... सुपुत्र..... उद्ग  
निवासी..... सुपुत्र..... उद्ग  
पंजीकृत साभा प्रतिष्ठान..... के भारीदार है

For Oswal Transformers Partner

For Oswal Transformers Partner

For Oswal Transformers Partner

Assistant Site Engineer RIICO LTD. V.K.I.A., JAIPUR.



प्रतिष्ठान है जो भारतीय कानूनी प्रतिष्ठान के अन्तर्गत पंजीकृत है एवं जिसका पंजीकृत कार्य...

प्रथम  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

पट्टा नमस्कोता का स्वरूप :

...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

41240-00  
2000-00  
19210-00

उत्तर में Plot No G 679  
दक्षिण में Plot No G-677  
पूर्व में Road  
पश्चिम में Plot No G-683

Assistant Site Engineer  
V.K.I.A. JAIPUR

...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...  
...के नाम से जाना जायेगा, जिसे आज के बाद में...

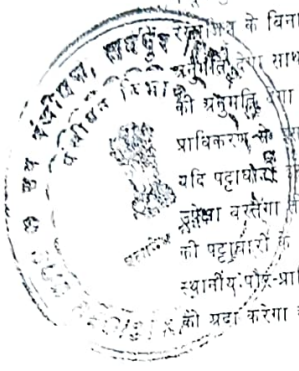
For Oswal Transformers  
Partner

For Oswal Transformers  
Partner

For Oswal Transformers  
Partner

Assistant Site Engineer  
V.K.I.A. JAIPUR





(क) यह कि पट्टाधारी समय विशेष में आवंटित परिसर में पट्टेदार एवं स्थानीय प्राधिकरण की प्राधिकरण की अनुमति के बिना तथा नव्यामन्वित अनुमति अर्थात् एवं पट्टेदार तथा स्थानीय प्राधिकरण से अनुमति प्राप्त किए बिना उक्त भवन में किसी प्रकार का परिवर्तन या परिवर्धन न तो करेगा न ही करने की इच्छा देगा साथ ही आवंटित परिसर में न तो किसी नए भवन का निर्माण करेगा न ही निर्माण करने की अनुमति देगा और इस प्रकार की शर्तें एवं लेखाचित्र की अवहेलना की स्थिति में पट्टेदार अथवा स्थानीय प्राधिकरण को इस प्रकार का कार्य करने की सूचना पर तत्काल ही उपरोक्त अवहेलना को सुधारेगा, और यदि पट्टाधारी इस प्रकार की सूचना पाने के बाद एक कैलेन्डर महीने के अन्दर अवहेलना को सुधारने में सफल न हो सके तो पट्टेदार अथवा स्थानीय प्राधिकरण को यह अधिकार होगा कि वह इस प्रकार की अवहेलना को सुधारने के लक्ष्य पर सुधार करवाये और पट्टाधारी एवम् सहायक होगा की जो लखें पट्टादार/स्थानीय प्राधिकरण, जैसे भी स्थिति हो, इस हेतु निर्धारित करेगा, उसे वह पट्टादार/स्थानीय प्राधिकरण को अदा करेगा और पट्टादार/स्थानीय प्राधिकरण, स्थिति जैसी भी हो, का निर्णय अन्तिम होगा।

(ख) यह कि पट्टाधारी पट्टेदार/स्थानीय प्राधिकरण की सन्तुष्टि के अनुरूप आवंटित भूमि में बनाये जाने वाले भवन तक सरकारी सड़क, निगम की भड़क में उप-सड़क बनवायेगा तथा नाली के ग्रार-पार टक्कन का निर्माण करेगा एवं उनके रख-रखाव की देखभाल करेगा।

(ग) यह कि पट्टाधारी इन नियमों एवं शर्तों को तथा पट्टेदार एवं स्थानीय प्राधिकरण के द्वारा अधिरोपित किये जाने वाले नियमों एवं शर्तों को मद्देनजर रखकर तथा लिखित रूप में पट्टेदार और स्थानीय प्राधिकरण की पूर्वानुमति के बिना आवंटित परिसर में उपरोक्त औद्योगिक उद्देश्यों के अलावा न तो स्वयं किसी प्रकार का प्रापन्निजतक व्यापार या व्यवसाय करेगा न ही किसी अन्य को इस प्रकार का कार्य करने की अनुमति देगा तथा न ही किसी धार्मिक उद्देश्य के लिए स्वयं उपयोग करेगा न ही किसी अन्य को ऐसा करने की अनुमति देगा तथा आवंटित परिसर में अथवा इसके किसी हिस्से में न तो कोई ऐसा कार्य करेगा न करने की अनुमति देगा जो पट्टेदार या स्थानीय प्राधिकरण या पड़ोस के परिसरों के मालिकों अथवा कब्जेदारों के लिए श्रौंभ (कटक) क्षति, विरिक्ति या असुविधा का कारण हो या उन्हें पैदा करे।

(घ) यह कि पट्टाधारी पट्टेदार के बिना लिखित पूर्वानुमति के अपनी मर्जी से आवंटित परिसर या उसमें स्थित भवन या दोनों का हस्तान्तरण नहीं करेगा, दर किरायेदारी पर नहीं देगा, त्यागोपा नहीं, बंधक नहीं रखेगा या दर किसी और को नहीं सौंपेगा और इस प्रकार के समस्त हस्तान्तरण, श्रौंभ को भोपना, त्याग, बंधक या दर किरायेदारी या दोनों ही उद्य समझौते में लिखित नियम एवं शर्तों से बद्ध होंगे तथा इन सारे मामलों में पट्टेदार के प्रति उत्तरदायी होंगे और पट्टाधारी, जैसा कि पहले कहा जा चुका है, पट्टेदार की अनुमति के बावजूद भी आवंटित परिसर को पूरे के अलावा आंशिक रूप में किसी और को नहीं सौंपेगा, त्याग नहीं करेगा, बंधक नहीं रखेगा, दर किरायेदारी पर नहीं देगा, हस्तान्तरण नहीं करेगा या बखल नहीं होगा या मीटर अथवा नये या अन्य किसी तरीके में पुनर्निर्माजित नहीं करेगा। इस भूमि पर पूर्व वर्णित योजनानुसार उद्योग की स्थापना हेतु पट्टाधारी उद्य आवंटित परिसर के आधार पर कब्जा दिये बगैर इसके स्वाभिमत्व को राज्य सरकार या भारतीय औद्योगिक वित्त निगम या राजस्थान वित्त निगम या ब्रा० डी० वी० आई० या आई० सी० आई० सी० आई० या एल० आई० सी० या अनुमोचित बैंक से ऋण प्राप्त करने के लिए या प्राप्त किए हुए ऋण की यात्रि बंधक रख सकेगा लेकिन उपरोक्त धारा 1 (इ) की दूसरी शर्त के मुताबिक यह पट्टेदार के पूर्व कार्यभार के प्रवीन होगा।

यह कि यदि कभी भारतीय औद्योगिक वित्त निगम या उपरोक्त अन्य कोई भी वित्तीय संस्था पट्टाधारी के द्वारा कृण कब्जा कब्जा का वित्त समय किए गए किसी प्रकार के मुताबिक बंधक रखे गये आवंटित परिसर को परिसरपति का लेन, बचन, पट्टे पर देने या किसी अन्य को सौंपने का निर्णय करे या समय विशेष की किसी अवसिक्त के मुताबिक बचन, पट्टे पर देने या कृण को सौंपने की बात करे तो वह पट्टेदार एवं उपरोक्त वित्तीय संस्थान अथवा संस्थाओं को बीच सौंपने बिना के साधारण पर ही होगा।

For Oswal Transformers

*[Signature]*  
Partner

For Oswal Transformers

*[Signature]*  
Partner

For Oswal Transformers

*[Signature]*  
Partner

Assistant Site Eng  
SHED LTD  
MKA, JAIPUR

यह कि यदि स्वीकृत पत्रों के दौरान उक्त परिसर को गोप्य जाने के कारण या पट्टे के किराए को बढ़ाने के कारण या किसी अन्य कारण से समन्वयन, उत्तराधिकार प्रदान या हस्तांतरण होता है, तो पट्टेदार को एतद्वारा इस बात की अनुमति दी जाती है कि वह उक्त परिसर के समन्वयन, उत्तराधिकार प्रदान या हस्तांतरण की तिथि एक कैलेंडर महीने के अन्दर समन्वयन की, उत्तराधिकार प्रदान की हस्तांतरण सूचना पट्टेदार को पार्टियों के नाम एवं समन्वयन के समस्त दस्तावेजों सहित प्रेषित करेगा एवं प्रभाव के साथ और इसके साथ ही इस सूचना के साथ दिए गए समन्वयन के बारे में प्रमाण, नमोन्नत या प्रशासन पत्र डिग्री, आदेश, प्रमाणिकता या हमारे दस्तावेजों की प्रमाणिकता, उत्तराधिकार या हस्तांतरण को प्रभावित करे या प्रमाणित करे, प्रस्तुत करे और उपरोक्त दस्तावेज जो उक्त सूचना के साथ भेजे जायेंगे, पट्टेदार के कार्यालय में कम से कम सात दिनों तक रहेंगे और एतद्वारा हम नियम का प्रावधान किया जाता है कि इस नियम की अवहेलना किए जाने की स्थिति में पट्टेदार को अधिकार पर प्रतिकूल प्रभाव के बिना इस पट्टा समझौता की अवहेलना का निराकरण करने का अधिकार होगा और नियम भंग के कारण पट्टाधारी को ₹ 500/- का जुर्माना भरना होगा।

(ब) यह कि पट्टाधारी कारनामों की अवधि के दौरान पट्टेदार के सदस्य, अधिकारी एवं नृदायक को एवं उनके द्वारा नियुक्त कारीगर एवं अन्य व्यक्तियों को निरीक्षण के हेतु समय-समय पर या हर उचित मौके पर आवंटित परिसर या उनमें बतने वाले भवन के अन्दर या जगह प्रवेश की अनुमति देगा।

(घ) यह कि पट्टाधारी आवंटित परिसर के अन्दर किसी भी प्रकार का गड्ढा नहीं बनायेगा (निवाय भवन की नींव एवं भूमि को समतल बनाने के) न ही किसी पन्डर, स्टैण्ड, बक्की, मिट्टी या अन्य किसी भी वस्तु को हटायेगा।

(ङ) यह कि पट्टाधारी पालतू मवेशी, कुत्ते, मुर्गी या अन्य किसी जीव-वस्तु के लिए पट्टेदार से तत्सम्बन्धित लिखित आदेश प्राप्त किए गए बगैर किसी भी प्रकार का तबेला, छपर या अन्य कोई निर्माण कार्य न तो करेगा न करने की अनुमति देगा।

(च) यदि आग, तूफान, बाढ़ या किसी सैनिक आक्रमण/विद्रोह या किसी बेकायू भंड के कारण आवंटित परिसर की किसी महत्वपूर्ण वस्तु का पूर्ण अथवा आंशिक नुकसान हो या वह नष्ट अथवा अस्थायी तौर पर निर्माण कार्य के लिए अयोग्य हो जाए तो पट्टाधारी न तो अपने स्तर/अपनी इच्छा पर पट्टे का निर्माण करेगा न ही पट्टेदार को क्षतिपूर्ति हेतु जिम्मेदार बनायेगा।

(ज) यह कि पट्टाधारी उपरोक्त परिसर के अधिग्रहण के दिन से अठारह कैलेंडर महीनों के अन्दर भवन का निर्माण पूरा करवा लेगा तथा भवन के साथ आवंटित परिसर को कार्य हेतु तैयार कर लेगा और उसे किसी भी स्थिति में नमोन्नत की तारीख से चौबीस महीनों के अन्दर यह कार्य सम्पन्न कर लेना होगा यदि पट्टेदार स्थिति को पट्टाधारी के नियंत्रण में बाहर सम्भार कर अपनी इच्छा से समय में प्रहोतरी करे।

यदि दोष काग में न पाया गया अति निर्णय  
यह कि आवंटित भूखण्ड को प्रत्यावर्तित हो जायेगा/जायेगी यदि उत्पादन सारम्भ करने, इकाई का परिवर्धन करने के लिए निर्धारित/वर्धित समय समाप्त हो जाता है।

(म) यदि पट्टे की अवधि के दौरान पट्टाधारी या उनके कारीगर या तीसरे।

1. आवंटित भूमि में सन्निहित या नमोपवर्ती किसी भवन या अथवा किसी अन्य निर्माण के किसी भी अंश को नुकसान पहुंचाएँगे अथवा नष्ट करेंगे,
2. किसी आधारभूत सुरंग अथवा दूसरी जगहों को आवंटित परिसर में खुदा या अनावृत रखेंगे जिससे सन्निहित या नमोपवर्ती किसी भवन को क्षति पहुंचेगी अथवा कोई भवन नष्ट होगा या

For

For Oswal Transformers

For Oswal Transformers

For Oswal Transformers

Sauran Defactory

Partner

Assistant Site Engine  
RIICO LTD.

V.K.I.A., JAIPUR.

Partner

Partner



3. नीचे के पास कोई पट्टा खोदेंगे जिससे किसी भवन को क्षति पहुंचेगी, या भवन नाट होगा तो को इस प्रकार से हुई क्षति के लिए क्षतिपूर्ति देनी होगी जिसका निर्धारण पट्टेदार करेगा। पट्टेदार को इस प्रकार के भारों प्राप्त करने के तीन महीने के अन्दर पंच (न्यायाधीश) के पास शर्तों (यदि कोई भी शर्त है) और यदि पट्टेदार ने ऐसा करना पसन्द किया तो वह पंच (न्यायाधीश) के निर्णय के लिए बाध्य होगा।

(घ) यदि पट्टेदारी पंजीकृत सम्भेदारी में हो या बिना पंजीकृत पट्टेदारी में हो या कम्पनी हो या सहकारी समिति हो और इसे पुनर्गठित किया जाता हो अथवा इसका समापन किया जाता हो तो पट्टाधारी के उत्तराधिकारी प्रथम हित में इस प्रकार के पुनर्गठन अथवा समापन के 60 दिन के अन्दर पट्टेदार के साथ बन्धनकारी प्रमुख में आ जावेगे और पट्टा सम्भोता के समस्त शर्त, नियम, अनुबन्ध, प्रावधान एवं सम्भोतों को तालेंगे और निष्ठापूर्वक पालन करेंगे। इसकी अवहेलना की स्थिति में पट्टेदार को सम्भोते के बारे में निर्णय करने का अधिकार होगा।

यदि आर्बिट्रि परिसर में स्थित उद्योग को राज्य (सरकार या भारतीय अधिष्ठात विद्युत निगम या राजस्थान विद्युत निगम या किसी अन्य वित्तीय संस्था से वित्तीय सहायता दी गई हो तो इस धारा के अन्तर्गत वित्त "निर्णय लेने का अधिकार" का प्रयोग नहीं किया जा सकेगा तथा उपरोक्त वित्तीय संस्था इस बात का निर्णय करेगी कि वह बंधक परिसम्पत्ति को अपने अपने कब्जे में ले ले या बेच दे या पट्टे पर दे दे या किसी को सौंप दे ऐसा वह/वे सम्भोते के द्वारा पट्टेदार से प्राप्त अधिकारों के आधार पर या समय विशेष के किसी कानून के द्वारा कर सकेंगे।

(ङ) यदि पट्टेदारी पंजीकृत है अथवा बिना पंजीकृत सम्भेदारी में है अथवा कोई सहकारी समिति है तथा इसे विधेयित कर दिया जाता है और इसके विघटन के साठ दिन के अन्दर हित को ध्यान में रखकर यदि उत्तराधिकारी नियुक्त नहीं किया जाता है तो उस सम्भोते के निर्णय का अधिकार पट्टेदार को होगा। इन प्रमुखियों के आधार पर पाठियों के द्वारा आपस में निम्नलिखित सहमति की भी घोषणा की जाती है।

पट्टाधारी को अपने परिसर में 100 गैज लायनें होंगे।  
पट्टाधारी को नियम की सिफारिश पर स्वयंसेवा को लेना पड़ेगा।

*Assistant Site Engineer*  
**RICO LTD**  
JAIPUR

कदाचित् पट्टेदार की निगाह में इस सम्भोते में वर्णित किसी भी नियम अथवा शर्त को अवहेलना पट्टाधारी अथवा उसके किसी व्यक्ति के माध्यम से की जाती अथवा उपधारा के सामान्य नियम के प्रति बिना किसी विशेष प्रतिकूल प्रभाव के उसके द्वारा ऐसी हरकत की जाती है अथवा उसमें पायी जाती है, पट्टाधारी पूर्ण सम्पत्ति के बजाए आंशिक रूप में इसका हस्तान्तरण करता है, सौंपता है, बंधक रखता है या सौंपता है या पट्टेदार से लिखित में पूर्वानुमति प्राप्त किए बिना पूर्ण प्रावृत्त परिसर का हस्तान्तरण करता है, ब्याली करता है, बंधक रखता है या सौंपता है जैसा कि इस सम्भोते में पहले ही धारा 2 (ए) के अन्तर्गत में वर्णित है या यदि पट्टाधारी पूर्व वर्णित शर्तों के अन्तर्गत भवन निर्माण प्रारम्भ करने में एवं पूर्ण करने में प्रमथं रहता है या पट्टेदार का किराया बाकी रहता है या धारा 1 में वर्णित किस्त का कोई हिस्सा, धारा (2) में वर्णित सेवा शुल्क बकाया रहता है और इनके जमा करने की भवधि की समाप्ति के 90 दिन बाद तक पट्टेदार का उनकी अदायगी नहीं होती है, या यदि पट्टाधारी को अथवा उन व्यक्तियों को जो शर्तों के प्रति उत्तरदायी है, दिवालिया घोषित कर दिया जाता है या यदि पहले बताए गए मुताबिक इस सम्भोते का निर्णय किया जाता है तो धारा (2) (ए) के प्रावधानों के अनुसार पट्टेदार को यह अधिकार होगा इस (इस सम्भोते में किसी प्रकार की अवहेलना की गियात में किसी अन्य कार्यवाही के अधिकार पर प्रतिकूल प्रभाव के बिना) कि न्यायालय की मदद लिए बिना प्रावृत्त भूमि के किसी हिस्से पर या पूरी भूमि पर कब्जा कर ले और फिर यह प्रावृत्त पूर्णतया रह ही जायेगा और निर्णीत हो जायेगा और इन प्रवृत्तियों के द्वारा पट्टाधारी के द्वारा दिए गए रुपये पट्टेदार के द्वारा जम्मा कर लिए जावेगे और अधिकारों पर प्रतिकूल प्रभाव के बिना पट्टेदार पट्टाधारी से सारा रुपया.....सेकड़ा सालाना ब्याज की दर से बसूल करेगा और पट्टाधारी को किसी भी प्रकार की क्षतिपूर्ति पाने का अधिकार नहीं होगा।

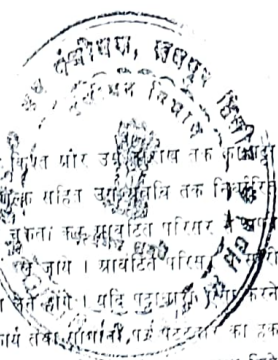
पट्टाधारी को निम्न की निर्धारित ब्याज दर देनी होगी  
पट्टाधारी को आर्बिट्रि का भी सौंपा जायेगा

For Oswal Transformers  
*[Signature]*  
Partner

For Oswal Transformers  
*[Signature]*  
Partner

For Oswal Transformers  
*[Signature]*  
Partner

*[Signature]*  
Assistant Site Engineer  
RICO LTD  
W.K.A., Jaipur



यह कि पट्टाधारी को भवेव वह छूट होगी कि मारी वाताया रकम... किराया समस्त पौर कर एवं दूसरे मर और सेवा शुल्क जेगे संरक्षण... अन्य शुल्क तथा समस्त शक्तिपुति और पट्टेदार के वाति रकमों को... सारे भवन एवं रचना कार्य में लगे हुए सामान तथा दूसरी वस्तुएं... वस्तुएं पट्टाधारी को पट्टेदार के निर्णय के तीन महीने के अन्दर हटा लेते होंगे। यदि पट्टाधारी... में अक्षम हुआ तो आवृत्त परिस्तर का भवन एवं अन्य निर्माण कार्य... होगा और पट्टाधारी को इत दावे का कोई अधिकार नहीं होगा कि वह पट्टेदार से... गए अपने रूपों की भाग करे या आवृत्त भूमि पर को अपनी मरचना यथवा सामानों के लिए अतिपुति को माग करे।

यह कि पुनर्विषय एवं निर्णय का यह अधिकार भागू नहीं होगा यदि आवृत्त परिस्तर में स्थापित उद्योग को राज्य सरकार या भारतीय औद्योगिक वित्त निगम या राजस्थान वित्त निगम, आई० डी० वी० आई०, आई० सी० आई० सी० आई०, एल० आई० सी० या अनुपुचित क्षेत्र के द्वारा वित्त प्रदान किया गया हो और उपरोक्त वित्तीय संस्था पट्टेदार द्वारा सम्मोति के भंग होने की सूचना पाने के 90 दिनों के अन्दर इनका निदान प्रस्तुत कर दे।

(धा) सम्मोतियों/शर्तों के भंग होने के सम्बन्ध में सरस्त कानूनी कार्यवाहियां जबपुर स्थित स्वायत्तियों में ही पेश की जा सकेंगी, अन्यथा कहीं भी नहीं।

(द) तत्काल आवृत्त परिस्तर पर किसी भी व्यक्ति के द्वारा उारोक्त क्षेत्रों में से किसी के भंग होने के कारण यदि पट्टेदार को किसी प्रकार का मुक्तमान उठाना पड़ा तो पट्टेदार को उगे पट्टाधारी से वसूल करने का हक होगा।

(ई) यदि पट्टेदार की धोर से किसी अधिकारी के हस्ताक्षर मुक्त वावनी मद्रिन रजिस्ट्री द्वारा कोई नोटिस पट्टाधारी के नाम भेजा जाता है तो उसे यथेष्ट रूप से कार्य सम्पादन के हेतु माना जायेगा और जिस समय वह रजिस्ट्री पर सामान्य तरीके से वितरित कर दिया जायेगा और यदि वह पट्टाधारी की अम्वीकृत अथवा किसी अन्य कारण से कोट छायेगा तो भी उसे आवश्यक मेधाओं की पूर्णता मान लिया जायेगा। पट्टेदार के द्वारा किए गए किसी भी निर्णय को उपरोक्त विधि से सम्पादन किया जायेगा।

(उ) औद्योगिक इकाई के व्यावसायिक रूप से उत्पादन शुरू कर देने के बाद पट्टाधारी के द्वारा आवेदन करने पर आवृत्त के आवेदन के साथ जमा जमानती रकम लौटायी जायेगी।

(ऊ) पट्टा सम्मोति में वर्णित किसी भी नियम का किसी भी समय उल्लंघन होने पर जमानत की रकम (जस्त) मानी जायेगी।

(घ) उगे पट्टा सम्मोति में वर्णित अधिकारों का प्रयोग राजस्थान स्टेट एण्ड ट्रांसमिशन डेवलपमेंट एण्ड इन्वेस्टमेंट कॉर्पोरेशन लि० के प्रबन्ध निदेशक अथवा उनके लिए अधिकृत किसी अन्य व्यक्ति/व्यक्तियों के द्वारा किया जायेगा।

यह कि उक्त "प्रबन्ध निदेशक" में तात्पर्य उगे व्यक्ति का होगा जिसे प्रबन्ध निदेशक के समान कार्यों के अधिकारों व साथ पट्टेदार नियुक्ति करता है।

Assistant Site Engg  
RIICO (I.D.)  
V.K.I.A., JAIPUR

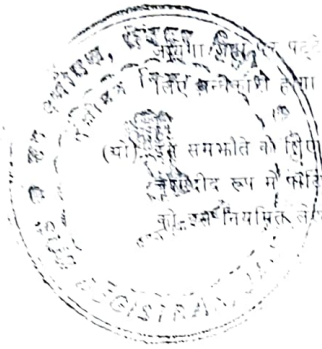
*[Handwritten signature]*

*[Handwritten signature]*

For Oswal Transformers  
*[Handwritten signature]*  
Partner

F

1988



पट्टे पर दो मर्द भूमि स्थित है। इस प्रकार के पत्र (न्यायाधीश) का फंसला पाटिको के लिए किया गया है।

(को) समझते को सिपा टिकट एवं पजीयन शुल्क के लक्षे पट्टाधारी के द्वारा वहन किए जाएंगे। एतद्वारा न्यायाधीश रूप में फंसिलों ने आज Tuesday उन्नीस सो 91 के August की तारीख 13th को न्यायनियमित लेन को प्रस्तुत किया।

हस्ताक्षर

*July*  
Assistant Site Engineer  
राजस्थान स्टेट इंजीनियरिंग कॉलेज  
प्लॉट नं० 1, 2  
प.क. 12, JAIPUR

पत्राह :

पट्टाधारि

नाम

नाम

*M/s Oswal Transformers  
Partners:-*

पता

पता

①

①

For Oswal Transformers

*[Signature]*  
Partner

②

②

For Oswal Transformers

*[Signature]*  
Partner

③

For Oswal Transformers

*Suman Dattaraj*  
Partner

मंगलवार 13 मास 8 तम  
बाध दिनांक मास तम  
को 4 श्री 5 बने के पुरुष श्री मोती लाल  
पुत्र मोती लाल वर्ष जाति सोसवाल  
व्यवसाय व्यापार निवासी 28 विवेक नगर  
रेशन शी जयपुर

17

मेरे मनुष्य प्रभुत किया।

*(Signature)*  
हस्ताक्षर प्रस्तुत करता

*(Signature)*  
हस्ताक्षर कर देती हूँ  
जयपुर 12/8/91



2339/91

|                |               |
|----------------|---------------|
| रक्षाभन शुल्क  | 537.00        |
| वतिविधि शुल्क  | 50.00         |
| पृष्ठाभन शुल्क | 2.00          |
| अन्य शुल्क     | 7.00          |
| <b>कुल</b>     | <b>589.00</b> |

दिनांक 13/8/91 योग *(Signature)*

हस्ताक्षर कर देती हूँ

उक्त श्री मोती लाल (2) किशोर कुमार  
810 कर्हमा लाल उक्त अपवर्ष जाति सोसवाल  
पेशा व्यापार निवासी 30 सूरज नगर पेशिचम  
सिविल लाइन्स जयपुर (3) श्रीमती सुमन दफ्तरी  
810 मन्त्रीक दफ्तरी उक्त 25 वर्ष जाति जैन  
पेशा व्यापार निवासी 100 विवेक नगर रेशन  
शी जयपुर रेशन शी जयपुर

पहचान कराने के लिए पढ़ सुन व मसहकर प्रभुत  
किया गया करता देती हूँ

उक्त निष्पादन कृतो को पहचान

- (1) श्री... किशोर कुमार दफ्तरी
- पुत्र श्री... सुमन दफ्तरी
- वय 25 वर्ष जाति... जैन
- व्यवसाय... व्यापार
- निवासी... उक्त स्थान
- पेशा... सोसवाल दफ्तरी
- वय... सुमन दफ्तरी उक्त 22 वर्ष
- जाति जैन व्यवसाय... व्यापार
- निवासी उक्त रेशन शी जयपुर

*(Signature)*



*(Signature)*  
Suman Dafftery



*(Signature)*

*(Signature)*  
A.K. Dafftery

जाग जयपुर

B.K. Dafftery

हस्ताक्षर कर देती हूँ

MS

R. 108/24/91  
24/9/91  
GRB



2187 I  
33 66  
24-9-91  
125 37 44-452  
GRB

भारत सरकार

Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय

Ministry of Micro, Small and Medium Enterprises



# UDYAM REGISTRATION CERTIFICATE

Our small hands to  
make you LARGE

TYPE OF ENTERPRISE

MEDIUM

MANUFACTURING

UDYAM REGISTRATION NUMBER

UDYAM-RJ-17-0055495

NAME OF ENTERPRISE

M/S OSWAL TRANSFORMERS PRIVATE LIMITED

SOCIAL CATEGORY OF  
ENTREPRENEUR

General

NAME OF UNITS

| SNo. | Udyog Aadhaar Memorandum | Units Name                 |
|------|--------------------------|----------------------------|
| 1    | RJ17A0018615             | OSWAL TRANSFORMERS PVT LTD |

OFFICAL ADDRESS OF  
ENTERPRISE

| Flat/Door/Block No. | G 678      | Name of Premises/ Building | OSWAL TRANSFORMERS PVT LTD |
|---------------------|------------|----------------------------|----------------------------|
| Village/Town        | VKI AREA   | Block                      | 0001                       |
| Road/Street/Lane    | 9F2        | City                       | JAIPUR                     |
| State               | RAJASTHAN  | District                   | JAIPUR , Pin 302013        |
| Mobile              | 9414061562 | Email:                     | oswaltrfs@gmail.com        |

DATE OF INCORPORATION /  
REGISTRATION OF ENTERPRISE

08/10/1992

DATE OF COMMENCEMENT OF  
PRODUCTION/BUSINESS

08/10/1992

NATIONAL INDUSTRY  
CLASSIFICATION CODE(S)

| SNo. | NIC 2 Digit                                       | NIC 4 Digit                                                                                                                 | NIC 5 Digit                                                                                                                                                                | Activity      |
|------|---------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|
| 1    | 27 -<br>Manufacture<br>of electrical<br>equipment | 2710 - Manufacture of electric<br>motors, generators, transformers<br>and electricity distribution and<br>control apparatus | 27102 - Manufacture of electric power distribution<br>transformers, arc-welding transformers, fluorescent<br>ballasts, transmission and distribution voltage<br>regulators | Manufacturing |

DATE OF UDYAM REGISTRATION

12/03/2021

Disclaimer: This is computer generated statement, no signature required.  
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC JAIPUR URBAN
2. MSME-DI JAIPUR

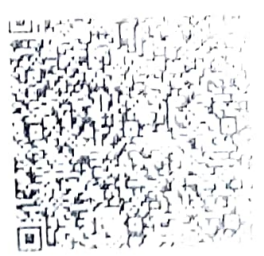
Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; [www.champions.gov.in](http://www.champions.gov.in)

Follow us @mInmsme &amp; @msmechampions



BE A  
CHAMPION  
with the  
Ministry of  
MSME

**394**      *Annex 3*  
**Rajasthan State Pollution Control Board 20**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600 Fax: 0141-5159600  
Registered



ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UP TO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Ack)/Jaipur(Jaipur(VKIA))/12(1)/2016-2017/3866-3867

Order No : 2016-2017/Acknowledgement Cell/5189

Date : 23/06/2016

From :  
Group Incharge [ Acknowledgement Cell ]  
Rajasthan State Pollution Control Board,  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004

To,

M/s Oswal Transformers Pvt.Ltd.,  
No. 202, Galaxy Plaza, A-15.

1. We hereby acknowledge the receipt, in this office, on 22/06/2016 of your application dated 17/06/2016 for Consent to Operate for (project / process / activity name) **Power & Transformers** under section 25 of the **Water(Prevention & Control of Pollution) Act,1974** having capital cost of the project Rs. 40.01 Lacs duly filled in and accompanied by prescribed fee Rs. 4,500.00 and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Operate**, of the State Board under section of 25 of the **Water(Prevention & Control of Pollution) Act,1974** to Consent to Operate your industry at **G-678, Road No. 9-F-2, Vishwakarma Industrial Area, Tehsil:Jaipur(VKIA) District:Jaipur** and there would be no need for the industry to obtain periodical renewal of consent.

Such time the unit modifies / changes its processes provided that

1. The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2. The acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3. The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, proscribed under any other law or instrument to the time being in force and the directions passed by the Hon'ble Courts.
4. The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5. The industry falls under **Green Category - All those industries/ projects/ processes/ activities which are not covered under the list of Red or Orange or Green category and are discharging waste water and or air omissions as per Head Office Order No. F.14(23) Policy/RPCB/Fa/1992-93** Dated 07/03/2013.

Specific Condition :

395

1. This consent is granted on the basis of documents uploaded online by the applicant/ project proponent. If any submitted document is found wrong on verification then this consent shall be revoked immediately
2. That this acknowledgement for consent is valid only for manufacturing of transformers.

21

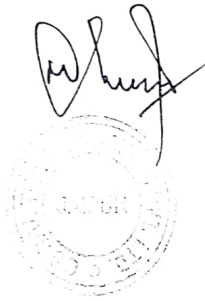
This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Copy To :

Group Incharge[ Acknowledgement Cell ]

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur(N)

Group Incharge[ Acknowledgement Cell ]





सत्यमेव जयते

## REGISTRATION & LICENCE TO WORK A FACTORY

Registration No.:- RJ/23449

Fees Rs.:- 4100/- per year

Application No.:- R-63019/CIFB/2021

Licence is hereby granted to M/S OSWAL TRANSFORMERS PRIVATE LIMITED valid only for the premises described below for use as factory employing not more than 20 persons on any day during the year and using motive power not exceeding 119 HP subject to the provisions of the Factories Act, 1948 and the rule made there under.

This licence shall remain in force till the 31st day of March 2026

Date:- 05/03/2021



Chief Inspector of Factories and Boilers  
Rajasthan, Jaipur

### Description of the licensed premises

M/S OSWAL TRANSFORMERS PRIVATE LIMITED

The licenced premises shown on Plan No. PJ-292/DYCIFB/6364. Date 15/10/1998 are situated in G-678, VISHWAKARMA INDUSTRIAL AREA, JAIPUR AND , JAIPUR and consist of TRANSFORMER MFG. AND REPAIRING. ..

| Date of Renewal | Date of Expiry | Signature of Licensing Authority |
|-----------------|----------------|----------------------------------|
| 05/03/2021      | 31/03/2026     | Dy. Chief Inspector, Jaipur      |
|                 |                |                                  |
|                 |                |                                  |

This is a computer generated certificate and bears scanned signature. No physical signature is required on this license. You can verify this license by visiting [www.rajfab.rajasthan.gov.in](http://www.rajfab.rajasthan.gov.in) and entering Application No /ID after clicking the link for verification on the page.

397



# GOVERNMENT OF RAJASTHAN

District Industries Centre, Jaipur (Urban)

1000/15  
23

MICRO

## ACKNOWLEDGEMENT

### Part-II

1. M/s. **OSWAL TRANSFORMERS (P) LTD.** HAS FILED MEMORANDUM FOR A **MANUFACTURING/SERVICE** ENTERPRISE AT THE ADDRESS **G-678, ROAD NO. 9F2, VKI AREA, JAIPUR** FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. **6817** AND ALLOCATED ENTREPRENEURS' MEMORANDUM NO. AS BELOW:

2. DETAILS OF ITEM/ITEMS TO BE **MANUFACTURING/SERVICE** TO BE PROVIDED.

| Sr. No. | Item of Manufacture/ type of service to be rendered | Capacity in case of manufacture | Initial date of production/ commencement of service |
|---------|-----------------------------------------------------|---------------------------------|-----------------------------------------------------|
| 1.      | POWER & DISTRIBUTION TRANSFORMERS                   | 4000 Nos                        | 08-10-1992                                          |

3. DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

| Sr. No. | Investment in Plant and Machinery/Equipments | Date of Investment |
|---------|----------------------------------------------|--------------------|
| 1       | Rs 18,00,000/-                               | 15-01-1992 TO 2003 |

4. NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/STATE GOVERNMENT/UT ADMINISTRATION/ COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

| D | D | M | M | Y | Y | Y | Y |
|---|---|---|---|---|---|---|---|
| - | - | - | - | - | - | - | - |

6. DATE OF ISSUE

| D | D | M | M | Y | Y | Y | Y |
|---|---|---|---|---|---|---|---|
| 0 | 4 | 0 | 5 | 2 | 0 | 1 | 1 |

7. NATURE OF ACTIVITY  
(MANUFACTURING-1, SERVICES-2)

1

8. CATEGORY OF ENTERPRISE

(MICRO-1, SMALL-2, MEDIUM-3)

1

9. ENTREPRENEURS MEMORANDUM NO.

0 8

0 1 2

1 1

0 6 8 1 7

PART-II



Date: 04/05/2011

Place: Jaipur

NOTE-This Acknowledgement has been issued in lieu of the permanent registration No. **F-13/09660/Part/107** dated **8.10.92** issued earlier by this office.

Signature  
WITH OFFICE SEAL  
जापुर शहर

नोट - दिनांक 11/11 को इकाई के अनुरोध पर एनोलेजो-ए पार्ट-II में Unit-II का 2-3157 निम्न प्रक्रिया गया -

Address - F-787, Road No. 13, VKIA, Jaipur  
Name of Product - Installed Annual Capacity.

Electric Cable & Conductor - 3000 KMS.  
Wise Winding - 200 MT

Investment - Land, Building, P&M - ON RENT

Date of Production - 10/05/2011

*(Signature)*



398

Amended

(Amended)


सत्यमेव जयते

24

Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number :08AAACO5806D1ZQ

|                                                                                                                             |                                        |                                                                         |                                                                                      |    |                |
|-----------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------------------------------------|--------------------------------------------------------------------------------------|----|----------------|
| 1.                                                                                                                          | Legal Name                             | OSWAL TRANSFORMERS PRIVATE LIMITED                                      |                                                                                      |    |                |
| 2.                                                                                                                          | Trade Name, if any                     | OSWAL TRANSFORMERS PRIVATE LIMITED                                      |                                                                                      |    |                |
| 3.                                                                                                                          | Constitution of Business               | Private Limited Company                                                 |                                                                                      |    |                |
| 4.                                                                                                                          | Address of Principal Place of Business | G-678,, ROAD NO. 9F2, V.K.I AREA,, JAIPUR, Jaipur, Rajasthan.<br>302013 |                                                                                      |    |                |
| 5.                                                                                                                          | Date of Liability                      | 01/07/2017                                                              |                                                                                      |    |                |
| 6.                                                                                                                          | Date of Validity                       | From                                                                    | 01/07/2017                                                                           | To | Not Applicable |
| 7.                                                                                                                          | Type of Registration                   | Regular                                                                 |  |    |                |
| 8.                                                                                                                          | Particulars of Approving Authority     | Rajasthan Goods and Services Tax Act, 2017                              |                                                                                      |    |                |
| Signature                                                                                                                   |                                        |                                                                         |                                                                                      |    |                |
| Name                                                                                                                        |                                        | RAM PRASAD VERMA                                                        |                                                                                      |    |                |
| Designation                                                                                                                 |                                        | Deputy Commissioner                                                     |                                                                                      |    |                |
| Jurisdictional Office                                                                                                       |                                        | Circle-E, Jaipur                                                        |                                                                                      |    |                |
| 9.                                                                                                                          | Date of issue of Certificate           | 21/01/2020                                                              |                                                                                      |    |                |
| Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State |                                        |                                                                         |                                                                                      |    |                |

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 21/01/2020 by the jurisdictional authority.



25

**Details of Additional Place of Business(s)**

|                    |                                    |
|--------------------|------------------------------------|
| GSTIN              | 08AAACO5806D1ZQ                    |
| Legal Name         | OSWAL TRANSFORMERS PRIVATE LIMITED |
| Trade Name, if any | OSWAL TRANSFORMERS PRIVATE LIMITED |

Total Number of Additional Places of Business(s) in the State 2

| Sr. No. | Address                                                                                                         |
|---------|-----------------------------------------------------------------------------------------------------------------|
| 1       | KHASRA NO. 42, OSWAL TRANSFORMERS PVT LTD UNIT II, BEED JAISALYA V.K.I. AREA, JAIPUR, Jaipur, Rajasthan, 302013 |
| 2       | L-12, RAMESHWAR DHAM W SIKAR ROAD RAMALYAWALA, JAIPUR, Jaipur, Rajasthan, 302013                                |





सत्यमेव जयते




400


Annexure B

26

GSTIN 08AAACO5806D1ZQ  
Legal Name OSWAL TRANSFORMERS PRIVATE LIMITED  
Trade Name, if any OSWAL TRANSFORMERS PRIVATE LIMITED

**Details of Managing / Whole-time Directors and Key Managerial Persons**

|   |                                                                                    |                    |                       |
|---|------------------------------------------------------------------------------------|--------------------|-----------------------|
| 1 |   | Name               | MOTI LAL CHORARIA     |
|   |                                                                                    | Designation/Status | DIRECTOR              |
|   |                                                                                    | Resident of State  | Rajasthan             |
| 2 |   | Name               | RAJENDRA KUMAR SHARMA |
|   |                                                                                    | Designation/Status | DIRECTOR              |
|   |                                                                                    | Resident of State  | Rajasthan             |
| 3 |  | Name               | ALOK TATER            |
|   |                                                                                    | Designation/Status | DIRECTOR              |
|   |                                                                                    | Resident of State  | Rajasthan             |

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)  
IA No.48/2023  
Kamal Tiwari

Versus

Union of India and Others

AFFIDAVIT IN SUPPORT OF THE DOCUMENTS

I, Moti Lal Choraria s/o Late Shri Mangilal Choraria aged 52 years, Director of the Oswal Transformers PVT Ltd Through Authorization do hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.23 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed documents Annexure R1 to R5 is true and correct Photostat copy of the original / office copy.

  
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

  
(Deponent)

Identified by  
Rajendra  
Raj



ATTESTED

OATH COMMISSIONER  
RAJASTHAN HIGH COURT  
JAIPUR BENCH, JAIPUR

2023

26/01/2023

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL  
ZONE, BENCH, BHOPAL

Original Application No. 97/2022 (CZ)  
IA No. 48/2023

Kamal Tiwari  
Versus

Union of India & Others


Know all men by these presents that I/we the undersigned Mk. MOTILAL CHODARIA  
Son of Shri LATE MANMILAL CHODARIA Resident of DIRECTOR, CSWAL TRANSFORMERS, PWD  
3-678, NARSARA JAIPUR

in the above case do hereby make, constitute and appoint **Mr. Shiv Narayan Bohra, Iskandh, Advocates**, my/our true and lawful attorneys, for my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend represent and verify petition, complaints or written statements and to make, present applications or petition in the court, to present, withdraw and receive documents and any money from the court or form the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision of any judgments, decree or order in the case, to appear, conduct and plead in all such writ/appeals/revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, my/our said counsel is/are also hereby authorized and empowered to instruct, engage or appoint any other any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel my think proper to do so, all acts of such counsel or counsels shall be equally and similarly and binding on me/us as if done be my/our said counsel and as if done by me/us personally. I/we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my/our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this court and for the pending proceeding only. Any fresh action hereafter taken will entitle the counsel to fresh fees I/we also agree that if the case be dismissed in default or it be proceeded ex-parte under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/we do hereby agree to ratify and confirm any costs awarded in the case at any time in my/our favour shall from part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

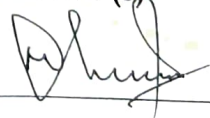
IN WITNESS WHEREOF I/we have hereto set my /our hand(s)

at JAIPUR the 26-8-2023 day of \_\_\_\_\_ and delivered to the  
said counsel(s)

COUNSEL(s)

  
**Shiv Narayan Bohra, Advocate**  
Enr. No. R/465/1994  
Mob. 9414074734  
E-mail: advocatesnbohra1969@gmail.com

CLIENT (s)

1.   
2. \_\_\_\_\_



Shiv Narayan Bohra &lt;advocatesbohra1969@gmail.com&gt;

---

**Copy Of Reply in The Case Of Kamal Tiwari vs Union Of India and Others in OA : 97/2022**

1 message

---

**Shiv Narayan Bohra** <advocatesbohra1969@gmail.com>  
To: NGT/ Adv Krishan Sharma <advocatekrishna@gmail.com>


Sat, Aug 26, 2023 at 6:01 PM

Dear sir,  
Please find attached copy of the reply on behalf of respondent number:23 (Oswal Transformers Private Limited)

--

**Thanks & Regards,**  
**S.N.Bohra**  
**(Advocate Rajasthan High Court, Jaipur)**  
**Mob. No: - 9414074734**

---

 **reply of OA 97 2022 for respondent no.23 Oswal tranformers private limited (1).pdf**  
7502K